

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

# CONTEMPT PETITION No.60/8/2020 IN ORIGINAL APPLICATION NO.60/334/2019

# DATED THIS 07th DAY OF JULY, 2021

#### **CORAM:**

## HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

## HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Pirthi Chand, aged 65 years, son of late Shri Jagat Ram, resident of House No.117, Sector 70, Mohali-160071.

....PETITIONER

(None for the petitioner).

Vs.

- 1. C. Chandramouli, Secretary to Govt. Of India, Department of Personnel and Training, New Delhi-110001.
- Karan Avatar Singh, Chief Secretary to Government of Punjab, Chandigarh-160001.

.....RESPONDENT

(By Advocate Sh. Rakesh Verma, respondent No.2 – through video conference).

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ORDER(ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Contempt Petition has been filed by the petitioner alleging

wilful disobedience of the order dated 04.04.2019 passed by this Tribunal in

O.A. No.60/334/2019.

In response to notice issued by this Tribunal, Ms. Vini Mahajan, Chief

Secretary, Govt. of Punjab has filed a short affidavit dated 26.08.2020 stating

therein that as per the directions issued by this Tribunal, the legal notice

issued by the petitioner has been considered and a detailed speaking order

has also been issued on 05.08.2020. A copy of the order dated 05.08.2020

has been placed on record along with the said affidavit.

In view of the above, nothing survives in the present Contempt Petition

and the same is disposed of as having been rendered infructuous.

Rule of the Court is discharged.

The petitioner shall, however, be at liberty to lay a challenge to the order

dated 05.08.2020 issued by the Chief Secretary, Govt. of Punjab by way of

filing a fresh original application if he still remains dissatisfied.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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